

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Insolvency) No. 845 of 2020

IN THE MATTER OF:

Chander Prakash **...Appellant**

Versus

JNC Constructions Pvt. Ltd.
Through RP & Ors. **...Respondents**

Present: -

For Appellant: Mr. Sanchit Garg, Advocate.

For Respondents: Mr. GP Madaan and Mr. Aditya Madaan, Advocates for R-1.

Mr. Prabhjit Singh Soni and Mr. Shravan Chandrashekhar, Advocates for R-1 (RP).

Mr. Aseem Chaturvedi, Ms. Wamika Trehan and Mr. Shivank Diddi, Advocates for R-2 & R-3.

Mr. CS Prabhakar Kumar, Advocate for R-4.

WITH

Company Appeal (AT) (Insolvency) No. 855 of 2020

IN THE MATTER OF:

UP Awas Evam Vikas Parishad
(UP Housing and Development Board) **...Appellant**

Versus

JNC Constructions Pvt. Ltd. & Ors. **...Respondents**

Present: -

For Appellant: Mr. Ritesh Agrawal, Advocate.

For Respondents: Mr. GP Madaan, Mr. Shravan Chandrashekhar and Mr. Aditya Madaan, Advocates for R-2.

Mr. Prabhjit Singh Soni, Advocate for R-2 (RP).

Mr. Aseem Chaturvedi, Ms. Wamika Trehan and Mr. Shivank Diddi, Advocates for R-3.

Mr. Yogesh Gupta, Advocate for R- 3 (AR).

Cont.....

ORDER
(Virtual Mode)

02.03.2021 In Company Appeal (AT) (Insolvency) No. 845 of 2020 the Learned Counsel for the Appellant advanced his argument. Learned Counsel for the Respondents to reply on the next date.

In Company Appeal (AT) (Insolvency) No. 855 of 2020 Mr. Ritesh Agrawal, Advocate on behalf of the Appellant submits that main arguing counsel Mr. Rana Mukherjee, Sr. Advocate is unwell.

List these Appeals For Admission (After Notice) on **18th March, 2021**.

[Justice Anant Bijay Singh]
Member (Judicial)

[Ms. Shreesha Merla]
Member (Technical)

R. N./ Kam./